

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE BENCH, CHENNAI)**

Original Application No. 439 of 2013 (SZ)

IN THE MATTER OF:

Chandran Pilla, Kollam and Anr

... Applicant(s)

Versus

Union of India and Ors.

...Respondent(s)

With

Original Application No. 456 of 2013 (SZ)

IN THE MATTER OF:

Manushyavakasha Paristhithi Samarakshana Samithy

... Applicant(s)

Versus

Union of India and Ors.

... Respondents

**REPORT FILED ON BEHALF OF 5TH RESPONDENT / THE DISTRICT
COLLECTOR, KOLLAM**

M/s. E.K.KUMARESAN

Counsel for R2 and R5

Standing Counsel for State Government of Kerala

NGT(SZ) Chennai Bench

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COLLECTOR, KOLLAM**

It is submitted that the 5th Respondent herein has been directed to file an independent statement in the above Original Application as per the direction of this Hon'ble National Green Tribunal dated 26.07.2021.

It is humbly submitted that the District Collector, Kollam is closely monitoring the steps initiated by the Kollam Municipal Corporation to resolve the issue of disposal of legacy waste dumped at the "Kureepuzha Chandi Depot". The Kollam Corporation had plotted tender for Bio-mining of the legacy waste, in the year 2019 itself. Later the Principal Secretary to Government directed the Kollam Corporation to re-tender the work by strictly adhering to the central Vigilance Commission guidelines and PWD manual. Accordingly, the work was tendered again on 06.01.2021. Even though three bidders, viz- zigma Global Environ Solutions Pvt. Ltd. SIDCO and Socio Economic unit foundation participated, only one bidder was found technically qualified. As per the PWD manual, if only one bid is found eligible after technical single bid end so the work has to be retendered again. So the work was retendered on 11.02.2021.

It is humbly submitted that in the meantime, the Kollam Corporation Council decided to assess the actual quantity of legacy waste dumped in Kureepuzha with the technical support of the NIT, Calicut on 02.03.2021 a team from NIT Calicut conducted a drone based survey to assess the actual quantity of legacy waste in the work site. The team estimated that, a total quantity of 1,04,906 m³ of legacy waste was dumped in a total area of 5.8 acres in the site.

It is submitted that as already mentioned, the work was retendered on 11.02.2021. On 25.02.2021, technical bid was opened and three bidders Zigma Global Environ Solutions Pvt. Ltd., Geethanjali Environ Soutions Pvt. Ltd and Socio Economic unit foundation participated. These bidders made presentation before the technical Evaluation committee regarding the methodology accepted by them and the Zigma Global Environ Solutions Ltd. was qualified for the next stage. But, the quoted rate by, Zigma Global Environ Solutions Ltd. was found to be higher than the scheduled rate. Hence a negotiation meeting was held on 17.03.21 between Kollam Corporation and the bidder. But the negotiated rate was also found higher than the scheduled rate, the matter was discussed in the council meeting held on 22.03.21. It was decided to refer the matter to the government for approval.

It is submitted that on 07.06.2021. Kollam Corporation received a letter from the Government conveying approval of rate negotiated with the bidder, viz- Zigma Global Environ Solutions Pvt. Ltd. The corporation council also approved the same on 17.06.2021. Accordingly, letter of acceptance was issued on 28.06.2021 and the agreement was signed on 10.07.2021.

It is submitted that the corporation has already issued work order to the firm and the site was also handed over to them on 12.07.2021. On 02.08.2021, as a first step of starting of work, nearly 8 acres of vegetative growth over the legacy waste dump site area and its boundaries were cleared and debris were removed for easy conveyance of machineries and setting up of equipment's. On 03.08.21 the contractor has conducted as drone based survey in the presence of KMC officials to ascertain the quantity assessed by NIT Calicut. On 14.08.21, Excavator for windrowing the legacy waste reached the site. On 17.08.21 entire area was cleared and readied for placing the heavy duly machineries and other equipments which will reach the premises on 26.08.21.

Therefore it is most humbly prayed that this Hon'ble Tribunal may be pleased to take the said report filed by the 5th respondent/ the District Collector, Kollam and thus render justice.

Dated at Chennai on this the 25th day of August 2021.



(E.K.Kumaresan)

Counsel for R5

Standing Counsel for

State Government of Kerala

NGT(SZ) Chennai Bench

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COLLECTOR, KOLLAM

M/s. E.K.KUMARESAN

Standing counsel for Kerala (SZ)

Counsel for R2 and R5

M15-4422/11

Collectorate, Kollam
Dated.25.08.2021
Phone. 0474-2793473
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The District Collector
Kollam

1. The Registrar
The National Green Tribunal,
Southern Zone, Chennai,
Tamilnadu.
2. Advocate General,
Kerala.

Sir,

Sub:- National Green Tribunal OA No. 439/13, 456/13 -Report Submitting of - reg.

Ref:- Hon'ble NGT Southern Zone Order in OA 439/13, 456/13

Kind attention is invited to the reference cited. As directed by the above reference a report on the steps taken for resolving the issue of disposal of legacy waste at Kureepuzha, Kollam is submitted here with for necessary action.

Yours faithfully,


District Collector

Report submitted by the District Collector, Kollam before the Hon'ble National
Green Tribunal, South Zone, Chennai in OA No. 439/13, 456/13

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In the matter of bio-mining of legacy waste at Kureepuzha, it is once again submitted that the District Collector is personally monitoring and reviewing the steps initiated by Kollam corporation and the progress made so far.



District Collector